

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No.: 01 of 2018 (EZ)

Palwal Jithender Reddy

Applicant

Vs.

Union of India & Ors.

Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit on Behalf of Respondent No. - 2 Jharkhand State Pollution Control Board.	1059-1066.
2.	Annexure-I: True copy of Environmental Clearance accorded vide F. No. J-11015/307/2010-IA.II(M) dated 21/05/2013.	1067-1083.
3.	Annexure-II: True copy of Board's letter / Memo No. B - 140 dated 03/02/2018.	1084
4.	Annexure-III: True copy of Inspection Report submitted vide letter No. 172 dated 07/02/2018.	1085-1086.
5.	Annexure-IV: True copy of Board's Letter No. D - 42 dated 22/02/2018.	1087
6.	Annexure-v: True copy of Inspection Report submitted vide letter No. 258 dated 26/02/2018.	1088
7.	Annexure-VI: True copy of Amendment in Environmental Clearance was accorded vide F. No. J-11015/307/2010-IA-II(M) dated 01/03/2018.	1089-1090
8.	Annexure-VII: True copy of Board's Ref. No. JSPCB/HO/RNC/CTE-2255604/2018/569	1091-1094.

	dated 25/05/2018.	
9.	Annexure-VIII: True copy of Board's Ref. No. JSPCB/HO/RNC/CTO-2285613/2018/1232 dated 20/07/2018.	1095- 1100
10.	Annexure-IX: True copy of Board's Ref. No. JSPCB/HO/RNC/CTO-4867127/2019/1421 dated 15/07/2019.	1101- 1105.

Filed by: -



Surendra Kumar  
Advocate

Jharkhand State Pollution Control Board

1059



Authorised under Notaries Act 1952  
& Notaries Rules 1956 by Govt. of  
Jharkhand, Ranchi (India)

**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

O. A. No.: 01 of 2018 (EZ)

**Palwal Jithender Reddy** **Applicant**  
**Union of India & Ors.** **Respondents**  
 Vs.

**Counter Affidavit on behalf of Respondent No. - 2  
 Jharkhand State Pollution Control Board in  
 compliance of order dated 09.02.2022.**

I, Yatindra Kumar Das, son of Late K. K. Das,  
 presently posted as the Member Secretary, Jharkhand  
 State Pollution Control Board, H.E.C, Dhurwa, Ranchi  
 and am duly authorized and here by solemnly state  
 and affirm as follows: -

1. That at present, I am working and posted as the  
 Member Secretary, Jharkhand State Pollution  
 Control Board, H.E.C, Dhurwa, Ranchi and as such,



Ref. No. 577  
 Date 10 MAY 2022

Underground Mines was for Normative Production capacity of - 0.153 MTY and Peak Production capacity of - 0.199 MTY with a lease hold area of 89.04 Ha. with a life of 30 years.

Photocopy of Environmental Clearance accorded vide F. No. J-11015/307/2010-IA.II (M) dated 21/05/2013 is annexed as **Annexure - I.**

5. That, it is humbly stated and submitted that the Board vide its letter No. B - 140 dated 03/02/2018 has requested the General Manager, Environment of M/s Bharat Coking Coal Limited (BCCL), Dhanbad to provide the copy of the Environmental Clearance and other related documents w.r.t. the operation of Jayrampur Coillery situated in the Lodhna Area by the Opencast Mining Method in light of the order dated 08/01/2018 in O. A. No. - 01/2018/EZ in the matter of Palwal Jithender Reddy Vs Union of India & Ors pending before the Hon'ble NGT, EZB, Kolkata. Moreover, the Regional Officer, Regional Office Dhanbad was also directed to inspect the

10 MAY 2022



site and submit the report vide Memo. No. B - 140 dated 03/02/2018.

Photocopy of Board's letter / Memo No. B - 140 dated 03/02/2018 is annexed as **Annexure - II.**

6. That it is humbly stated and submitted that the Regional Officer, JSPCB Regional Office, Dhanbad has submitted the Inspection Report vide his Letter No. 172 dated 07/02/2018. It was reported that during inspection the coal mining was not being carried out by the Open Cast Mining Method.

Photocopy of Inspection Report submitted vide letter No. 172 dated 07/02/2018 is annexed as **Annexure - III.**

7. That, it is humbly stated and submitted that the Regional Officer, JSPCB Regional office, Dhanbad was requested to inspect the Unit and inform that the mining by Opencast Mining Method is being carried out in Joyrampur Coillery or not vide Board's Letter No. D - 42 dated 22/02/2018.

10 MAY 2022



Photocopy of Board's Letter  
No. D - 42 dated 22/02/2018  
is annexed as **Annexure - IV.**

8. That, it is humbly stated and submitted that the Regional Officer, JSPCB Regional office, Dhanbad vide his letter No. 258 dated 26/02/2018 has informed that the Unit which is an underground mine, the production has been completely closed. The entry no. 3, 4, 5 and 6 has been sealed by the management. The Unit's representative has informed that the Unit is closed from October 2016. Moreover, it was stated that in the Joyrampur Coillery, underground mines; no mining activity is taking place by Open Cast Mining Method.

Photocopy of Inspection  
Report submitted vide letter  
No. 258 dated 26/02/2018 is  
annexed as **Annexure - V.**

9. That, it is humbly stated and submitted that  
Amendment in Environmental Clearance was accorded  
by the Ministry of Environment, Forest and

10 MAY 2022



Climate Change, Government of India vide F. No. J-11015/307/2010-IA-II(M) dated 01/03/2018 to Cluster IX Coal Mining Project (Group of 6 Mixed Mines) of total capacity 8.512 MTPA (peak) of M/s Bharat Coking Coal Limited located in Jharia Coal field, District Dhanbad (Jharkhand). In the Environmental Clearance the Modification Sought was for Amalgamated Joyrampur Colliery (OC) for Normative Production Capacity of 2.512 MTPA and Peak Production capacity of 3.25 MTPA with a lease hold area of 1186.97 Ha with life of Mine as 25 years.

Photocopy of Amendment in Environmental Clearance was accorded vide F. No. J-11015/307/2010-IA-II(M) dated 01/03/2018 is annexed as **Annexure - VI.**

10. That, it is humbly stated and submitted that Consent to Establish (CTE) was granted to the Unit Vide Board's Ref. No. JSPCB/HO/RNC/CTE-2255604/2018/569 dated 25/05/2018 for Product and

10 MAY 2022



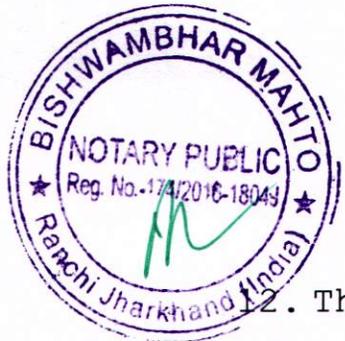
Capacity - Coal from OCP - 2.512 MTPA over an area of 1186.97 Ha.

Photocopy of Board's Ref. No. JSPCB/HO/RNC/CTE-2255604/2018/569 dated 25/05/2018 is annexed as **Annexure - VII.**

11. That, it is humbly stated and submitted that Consent to Operate (CTO) was granted to the Unit Vide Board's Ref. No. JSPCB/HO/RNC/CTO-2285613/2018/1232 dated 20/07/2018 for Product and Capacity - Coal from OCP - 2.512 MTPA over an area of 1186.97 Ha. valid upto 30.06.2019 from date of issue.

10 MAY 2022

Photocopy of Board's Ref. No. JSPCB/HO/RNC/CTO-2285613/2018/1232 dated 20/07/2018 is annexed as **Annexure - VIII.**



12. That, it is humbly stated and submitted that Consent to Operate (CTO) of the Unit was renewed Vide Board's Ref. No. JSPCB/HO/RNC/CTO-

4867127/2019/1421 dated 15/07/2019 for Product and Capacity - Coal from OCP - 2.512 MTPA over an area of 1186.97 Ha. valid upto 30.06.2022 from date of issue.

Photocopy of Board's Ref. No. JSPCB/HO/RNC/CTO-4867127/2019/1421 dated 15/07/2019 is annexed as **Annexure - IX.**

13. The statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

*Yatinendra Kumar H*

DEPONENT  
*[Signature]*  
Signature Attested and Identification of Lawyer  
10/05/22

**VERIFICATION:**

Verified at Ranchi on this the day of 10 MAY 2022, May 2022 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

10 MAY 2022

*Yatinendra Kumar H*  
DEPONENT

*[Signature]*  
Signature Attested and Identification of Lawyer  
10/05/22

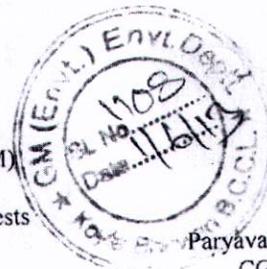


*Bishwambhar Mahto*  
10/05/22  
NOTARY PUBLIC, RANCHI

Amrescure-I

1067

No. J-11015/307/2010-IA.II (M)  
Government of India  
Ministry of Environment & Forests



Paryavaran Bhawan,  
CGO Complex,  
New Delhi-110510.

To

Dated: 21<sup>st</sup> May, 2013

General Manager (Environment)  
M/s Bharat Coking Coal Ltd.,  
Koyala Bhawan,  
Dhanbad-826005  
Jharkhand

**Sub. : - Cluster IX group of six mines (combined preproduction capacity of 6.548 MTPA with a peak capacity of 8.512 MTPA in a total combine ML area of 1942.12 ha) of M/S Bharat Coking Coal Limited located in Jharia Coal Field (EC based on TOR granted on 23.12.2010) -Environment Clearance -reg.**

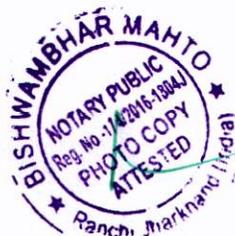
Sir,

This has reference to the letter no. 43011/40/2010-CPAM dated 05<sup>th</sup> October, 2010 of Ministry of Coal along with your application for Terms of Reference (TOR) and this Ministry's grant of TOR on 23.12.2010. Reference is also invited to the letters no. BCCL/GM (Env.)/F-EMP-Cluster-IX/2012/490 dated 16.06.2012, 28/29.12.2012 and 31.01.2013 on the above-mentioned subject.

2. The Ministry of Environment & Forests has considered the application. It is noted that the proposal is for **Cluster IX group of six mines (combined preproduction capacity of 6.548 MTPA with a peak capacity of 8.512 MTPA in a total combine ML area of 1942.12 ha) of M/S Bharat Coking Coal Limited located in Jharia Coal Field, dist. Dhanbad, Jharkhand.** The proponent has informed that:

- i. There are 6 underground mines (5 operating and 1 UG mine closed for operation only) and 2 OCP mines. The operating underground mines are Lodna UG, North Tisra(UG), Joyrampur (UG), Barari UG, Jealgora (UG), one Jeenagora Underground mine(closed for operation, mine not closed) and two opencast mines are Jeenagora OCP & proposed north Tisra/South Tisra expansion of OCP (NT/ST OCP). The cluster IX is in East-Central part of Jharia Coalfield Nearest Railway station is Bhaga Railway station which is located at 4 Km from Lodna area. Cluster IX mines of BCCL is located in the eastern part of Jharia Coal Field. The Cluster is bounded in the east by metamorphics, in the west by cluster cluster VII mines of BCCL and TISCO mines, in the north by Cluster VIII mines of BCCL and in the south by Cluster X mines of BCCL and metamorphics.
- ii. As per the cluster approach, the production capacity of cluster IX is 6.548 MTPA (Normative) and 8.512 MTPA (Peak) in total lease area of 1942.12 ha.
- iii. This proposal does not involve change in technology or change in product mix in the mines.
- iv. This cluster is severely affected by mine fires and unstable areas. 2.245 sq km of habitated surface area is affected by mine fires and instability consisting of 98 unstable sites as per the approved Jharia Action Plan. In order to deal with the severe problem of fires and unstable sites, it is proposed to amalgamate/ merge some of the

 EC\_Cluster IX\_BCCL



existing mines into one big OCP named NT/ST Expansion OCP. This proposed OCP, consisting of 755.15 ha. is for excavating out the mine fire and there by liquidating the fire in the cluster-IX. It will be formed by merging the following existing mines. 232.0 ha of North Tisra underground mine, 9.0 Ha. of Joyrampur underground mine, 258.0 Ha. Of Jeenagora OCP and 256.15 Ha. of NT/ST OCP.

- v. It is proposed to acquire additional 676 ha. of land for temporary external dumping for this amalgamated NT/ST Expansion OCP outside the existing lease area of the cluster in the non-coal bearing area over barren land. However this external dumping is of temporary nature till some space is obtained in the quarry area, subsequently there shall not be any external dump at the end of the mine life.
- vi. The area has undulating topography with south easterly slope. The general elevation is 163 m in the south-western part to 202 m in the north eastern part.
- vii. Damodar River is located just to the south. The run-off from the area during monsoon drains into Damodar River through Chatkari (Kashi) Jore. It is originated in the north of cluster and flows towards south. Tisra jore and Sulungajore, both are seasonal nalas and tributaries of Chatkari jore. Catchment area of Chatkari Jore and Tisra jore is 65 sq. km and 13.26 sq. KM respectively.
- viii. The details of the cluster are as follows:

EXISTING SCENARIO OF MINES IN CLUSTER-IX						
Sl. No.	Name of the Mine	Status	Normative Produc. Capacity (MTY)	Peak Produc. Capacity (MTY)	Lease Hold Area (Ha.)	Life (Years)
1	Lodna Under ground	In operation	0.115	0.150	391.64	30
2	North Tisra Under ground	In operation	0.150	0.195	246.24	5
3	Bagdigi Under ground	In operation	0.110	0.143	61.00	30
4	Joyrampur Under ground	In operation	0.153	0.199	98.04	30
5	Bararee Under ground	In operation	0.170	0.221	475.00	30
6	Jealgora Under ground	Closed for production	nil	nil	138.00	-
7	Jeenagora OCP	In operation	0.700	0.910	276.05	05
8	NT/ST OCP	In operation	1.65	2.145	256.15	5
TOTAL			3.048	3.963	1942.12	

PROPOSED SCENARIO OF MINES IN CLUSTER-IX (FROM 2016)						
Sl. No.	Name of the Mine	Status	Normative Produc. Capacity (MTY)	Peak Produc. Capacity (MTY)	Lease Hold Area (Ha.)	Life (Years)
1	Lodna	In operation	0.115	0.150	391.64	30

EC Cluster IX\_BCCL



	Under ground					
2	Bagdigi Under ground	In operation	0.110	0.143	61.0	30
3	Joyrampur Under ground	In operation	0.153	0.199	89.04	30
4	Bararee Under ground	In operation	0.170	0.221	475.0	30
5.	Jealgora Under ground (Closed for operation, Mine not closed)		nil	nil	138.00 Will be closed after fire dealing	-
6.	NT/ST Expansion OCP	Proposed	6.0	7.8	755.15	30
	TOTAL		6.548	8.512	1942.12	

The major project parameters of the mines of Cluster-IX are given below:

Name of Mines	Lodna (UG)	North Tisra (UG)	NT/ST (OCP)	Bagdigi (UG)	Joyrampur (UG)	Jeenagora (OC)	Bararee (UG)	NT/ST (Exp) OCP (Proposed)
Lease Area (Ha)	391.64	246.24	256.15	61.00	98.04	276.05	475.00	1431.00
Life (in years)	30	5	5	30	30	5	30	30
Method of Mining	Bord & Pillar	Bord & Pillar	Shovel Dumper Combination	Bord & Pillar	Bord & Pillar	Shovel Dumper Combination	Bord & Pillar	Shovel Dumper Combination
Production in 1993-94 (MTPA)	0.34	0.103	1.651	0.178	0.186	0.349	0.387	-
Production in 2011-12 (MTPA)	0.055	0.094	0.872	0.016	0.093	1.057	0.085	-
Proposed peak Production (MTPA)	0.15	0.195	2.145	0.143	0.199	0.91	0.221	7.8
Cost Of Production Of Coal For 2011-12 (Rs/Tonne)	15270.22	5618.58	2103.17	33377.75	6686.18	39602.15	6547.19	788.36 (2011)
Selling Price Of Coal For 2011-12 (Rs/Tonne)	2964.14	2693.78	2187.60	3413.25	2092.96	3485.48	2599.97	1045.15 (2011)



1070

Manpower	1007	760	1344	618	785	451	815	1708
Grade of Coal	W-III/W-III/W-II	D/C	W-III, W-IV	W-III	W-III	W-I, W-II, W-IV, Gr-D	W-II	S-II to W-IV & C to G
Mineable Reserve (Mt)	34.61	51.27	43.253	28.2	33.0	3.4	7.66	150.37
Seams to be worked	VII, VIIIA, IX/X	III/IV	IVT, IVB, III, IIT, IIB & I	VIII, VII(T), VII(B)	IV (Top), VII, VIII & V/VI	IV Top, IV Bot, III	X(T), X(B), IX, VIII, VII(T), VII(B),	IX/X, VIIIA, VIII, VII & V/VI/VII, V/VI, IVT, IVB & L-5, III, IIT, IIB, I
Maximum Depth (m)	245	162	96	410	328	70	325	244
Name of Mines	Lodna (UG)	North Tisra (UG)	NT/ST (OCP)	Bagdigi (UG)	Joyrampur (UG)	Jeenagora (OC)	Bararee (UG)	NT/ST (Exp) OCP (Proposed)
Lease Area (Ha)	391.64	246.24	256.15	61.00	98.04	276.05	475.00	1431.00
Life (in years)	30	5	5	30	30	5	30	30
Method of Mining	Bord & Pillar	Bord & Pillar	Shovel Dumper Combination	Bord & Pillar	Bord & Pillar	Shovel Dumper Combination	Bord & Pillar	Shovel Dumper Combination
Production in 1993-94 (MTPA)	0.34	0.103	1.651	0.178	0.186	0.349	0.387	-
Production in 2011-12 (MTPA)	0.055	0.094	0.872	0.016	0.093	1.057	0.085	-
Proposed peak Production (MTPA)	0.15	0.195	2.145	0.143	0.199	0.91	0.221	7.8
Cost Of Production Of Coal For 2011-12 (Rs/Tonne)	15270.22	5618.58	2103.17	33377.75	6686.18	39602.15	6547.19	788.36 (2011)
Selling Price Of Coal For 2011-12 (Rs/Tonne)	2964.14	2693.78	2187.60	3413.25	2092.96	3485.48	2599.97	1045.15 (2011)

FC\_Cluster IX\_BCCL

BISHWAMBHAR MAHTO  
 NOTARY PUBLIC  
 Reg. No. 11/2015-18041  
 PHOTO COPY  
 ATTESTED  
 Ranchi, Jharkhand, India

1071

Manpower	1007	760	1344	618	785	451	815	1708
Grade of Coal	W-III/W-III/W-II	D/C	W-III, W-IV	W-III	W-III	W-I, W-II, W-IV, Gr-D	W-II	S-II to W-IV & C to G
Mineable Reserve (Mt)	34.61	51.27	43.253	28.2	33.0	3.4	7.66	150.37
Seams to be worked	VII, VIIIA, IX/X	III/IV	IVT, IVB, III, IIT, IIB & I	VIII, VII(T), VII(B)	IV (Top), VII, VIII & V/VI	IV Top, IV Bot, III	X(T), X(B), IX, VIII, VII(T), VII(B)	IX/X, VIIIA, VIII, VII & V/VI/VII, V/VI, IVT, IVB & L-5, III, IIT, IIB, I
Maximum Depth (m)	245	162	96	410	328	70	325	244

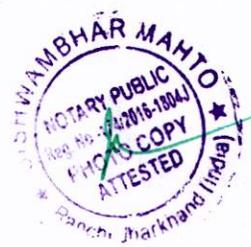
**Land use details of Cluster - IX**

Sl.No.	Type of land use	Present mining land use (in Ha)	Post-mining land use (in Ha)	
1	Running Quarry	Backfilled	47.11	0.00
		Not Backfilled	35.00	0.00
2	Abandoned Quarry	Backfilled	102.68	0.00
		Not Backfilled	119.38	32.11
3	External OB dump	104.34	0.00	
4	Service building/ Mine Infrastructure	29.87	0.00	
5	Coal dump	6.62	0.00	
6	Road and rail	95.27	95.27	
7	Homestead Land	232.58	232.58	
8	Agricultural Land	45.63	45.63	
9	Forest Land	0	0.00	
10	Plantation	88.82	1026.66	
11	Water Body	29.67	118.59	
12	Barren Land	1005.15	391.28	
	Total	1942.12	1942.12	

The details of post-mining land use of Cluster-IX is given below:

Details of Rehabilitation in Cluster- IX		
S.N.	Parameter	Details

EC Cluster IX\_BCCL



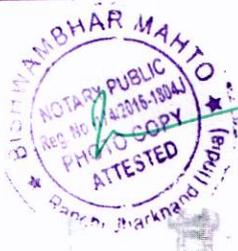
1072

1.	Total Voids	12.371 Mm3	
2.	Total OB available	11.57 Mm3	
3.	Total Unstable Sites	98 no..	
4.	Total Affected Areas	2245600 m2	
5.	Habitated area affected by fire	1584160 m2	
6.	Habitated sites affected by fire	56 nos	
7.	Habitated area affected by subsidence	352800 m2	
8.	Habitated sites affected by subsidence	20 nos	
9.	Habitated area affected by fire & subsidence	308640 m2	
10.	Habitated Sites affected by fire & subsidence	22 nos	
11.	No. of Houses to be rehabilitated	12246 no. as per JAP	
12.	Land for Resettlement	BCCL	83.184Ha
		Non BCCL	143.948 Ha
13.	Total Cost of resettlement	Rs.126092.027lakhs	
14.	Cost of fire dealing	Rs. 795.4 crores	

SI No	Major Env. Issues	Mitigation measures & Benefits
1	Voids (154.38 Ha.)	65.46 Ha. Backfilling and 88.92 Ha. Water body
2	Ex. OB Dumps(104.34 Ha.)	Use for backfilling
3	Fire/Unstable area (224.56 ha. in 98 sites)	Dig out fire/sealing and stabilise at cost of Rs.795.4 Crores
4	R & R of 12246 affected families as per the approved Master Plan	Rehabilitation & Resettlement of the affected families at a cost of Rs.126092.027 lakhs
5	Loss of coal (10% locked in barriers)	Recover 15.04 MT of coal from barriers
6	Reclamation/Mine closure	Additional plantation in 937.84 Ha. Rs. 10830.45 lakhs (Fund allocation for mine closure as per MoC guideline and adopted by BCCL @ Rs.1 lakh/Ha. in case of U/G mines and Rs.6 lakhs/Ha. in case of OCP mines)
7	CSR	Rs 142.55 Lakhs per year@ Rs 5/T of coal

GROUPING OF FIRES INTO PROJECTS IN CLUSTER IX		
FIRE PROJECTS		FIRE
SL. No.	CODE NAME OF FIRE PROJECTS	ORIGINAL FIRE NAME
1	JCF-F/LODNA/RAIL/I/1	NS Lodna XIII, XIIA ,XIV seam

EC\_Cluster IX\_BCCL

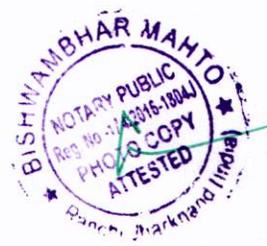


	Excavation of rail road bed and backfill with structural fill (length 3.5 km) at Lodna Bagdigi & Bararee Collieries along with diversion of chatkarijore.	Baniahir XV, XIV, XIVA seam Bhaga XV seam. Bagdigi XIV,XIVA, XV seam Bararee XV,XIV,XIVA seam Bhulan Bararee XIII, XIV seam Bhulan Bararee XV seam
2	JCF -F / LODNA/NT, ST, JEENAGORA, JOYRAMPUR/1/8(SURFACE SEALING) Surface sealing for dealing with fire at North Tisra, South Tisra, Jeenagora & Joyrampur Collieries.	South Tisra VII, VIII, IX, X seam North Tisra VII, VIII, IX seam Jeenagora IX,X, XI, XII seam Joyrampur XI, XII,XIIA seam
3	JCF-F / LODNA / BAGDIGI, BARAREE, B. BARAREE/1/11(SURFACE SEALING) Surface sealing for dealing with fire at Bagdigi, Bararee & Bhulan Bararee Collieries.	Bagdigi XIV,XIVA, XV seam Bararee XV,XIV,XIVA seam Bhulan Bararee XIII, XIV seam Bhulan Bararee XV seam.
4	JCF-F / LODNA / LODNA / 1 /12 (SURFACE SEALING) Surface sealing for dealing with fire at Lodna Colliery.	NS Lodna XIII, XIIA ,XIV seam Baniahir XV, XIV, XIVA seam Bhaga XV seam.

YEARWISE BACKFILLING PROGRAMME (IN M.CUM.) OF CLUSTER IX

YEAR	NT/ST OCP)	Jeenagora OCP	Proposed North Tisra/South Tisra Expansion OCP	TOTAL
2012-13	3.13	2.52	---	5.65
2013-14	3.36	3.62	---	6.98
2014-15	3.47	3.62	---	7.09
2015-16	3.69	3.62	---	7.31
2016-17	This mine will be dovetailed in Proposed North Tisra/South Tisra Expansion OCP		6.12	6.12
2017 -18	-	-	9.42	9.42
This will continue for 23 years				216.66
2042-43	-	-	3.84	3.84
TOTAL	13.65	13.38	236.04	263.07

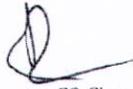
EC\_Cluster IX\_BCCL

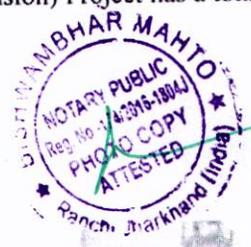


1074

FIRE PROJECTS AS PER MASTER PLAN					
SL No.	Name of the of Fire projects	Colliery	Seams on fire	UG or Surface fire	Technology of fire control
1	Excavation of rail road bed and backfill with structural fill (length 3.5 km) at Lodna Bagdigi & Bararee Collieries along with diversion of chatkarijore.	Lodna	XVA,XV,XIVA XIV,XIIIB,XIIIA,XIII,XI/XII	Surface fire	Excavation and Back filling
		Bagdigi	XVA,XV,XIVA XIV,XIIIB,XIIIA,XIII,XI/XII	Surface & U/G	
		Bararee	XVA,XV,XIVA XIV,XIIIB,XIIIA,XIII,XI/XII	Surface & U/G	
2	Surface sealing for dealing with fire at North Tisra, South Tisra, Jeenagora & Joyrampur Collieries.	JCF -F / LODNA/NT, ST, JEENAGORA, JOYRAMPUR/1/8(SURFACE SEALING)			
		Bararee	XV, XIVA, XIV, XVI	Surface & U/G	Surface sealing with incombustible material and cohesive soil
		N.Tisra	X, IX, VIII & VII	Surface & U/G	
S.Tisra	X, IX, VIII & VII	Surface & U/G			
3	Surface sealing for dealing with fire at Bagdigi, Bararee & Bhulan Bararee Collieries.	JCF-F / LODNA / BAGDIGI, BARAREE, B. BARAREE/1/11(SURFACE SEALING)			
		Bagdigi	XV,XIVA,XIV	Surface & U/G	Surface sealing with incombustible material & cohesive soil.
		Bararee	XV,XIVA,XIV, XVI	Surface & U/G	
4	Surface sealing for dealing with fire at Lodna Colliery.	JCF-F / LODNA / LODNA / I /12 (SURFACE SEALING)			
		Lodna	XVA,XV,XIVA XIV,XIIIB,XIIIA	Surface fire	Surface sealing with incombustible material & cohesive soil.

- ix. Isothermal mapping using thermal imaging has been got done by NRSA. Measures would be taken to prevent ingress of air (ventilation) in such areas, which may re-start fresh fires. There would be no external OB dumps. OB from 2 OCP mines would be backfilled. At the end of the mining there would be no void and the entire mined out area re-vegetated. A minimum safety distance of 60m would be maintained between opencast and underground operations.
- x. A total area of 937.84 ha would be reclaimed and afforested. Eco-restoration of BCCL mine areas is to be implemented in two phases over a period of 10 years, of which, Phase-I is from 2011-16 and Phase-II from 2016-2021.
- xi. Ground water level is in the range from 4.72 – 7.49 m bgl during pre-monsoon and 3.21-5.28 m bgl during post-monsoon in the core zone/buffer zone. Total water discharge from the mines in the cluster is 12980 cum/day. Total water requirement is 9714 m3/day of which 3427 m3/day is for mining operations, 6287 m3/day is for domestic use and 203 m3/day is for green belt development.
- xii. The area of the existing natural water body is 29.67 ha area. But in the post- mining stage additional 118.59 ha of water body with 15-20mt depth will be created from the OCP voids for community use/Pisciculture.
- xiii. Three number of temporary external OB dump has been proposed, 2 dumps for the storage of the top soil and one for the storage of initial OB(rock). The proposed North Tisra/South Tisra (Expansion) Project has a total life of 30 years. The cluster will generate 478.42 Mm3

  
EC\_Cluster IX\_BCCL

  
NOTARY PUBLIC  
Reg. No. 43315-1804  
PHOTO COPY  
ATTESTED  
Ranchi, Jharkhand (India)

of OB of which 215.35 Mm3 will be stored in the proposed external OB dump and 263.07 Mm3 will be backfill concurrent with the mining operation. 215.35 Mm3 of OB in the external OB dump will be backfilled during post mining period. The backfilled OB will be physically and biologically reclaimed.

- xiv. The Coal produced by the mines in the cluster will be transported to the existing railway siding namely siding no. 6, 9, 12, 13, 14, & 15 located within the cluster. Presently 0.01 MTY of coal from NT/ST/OCP, 0.035 MTY coal from Bararee UG mine and 0.055 MTY of coal from Lodna UG mine are transported to the local consumers by road for distances varying from 2 to 5 km. One railway siding has been proposed to transport the entire coal from the proposed NT/ST (Expansion) OCP.
- xv. As per the approved Master Plan, there are 98 unstable sites affecting 12246 families and provisions for R&R for the affected families has been made in the Master plan at a total cost of Rs.126092.027 lakhs in an area of 227.132 ha in Belgaria mouza, Amagarha mouza and Shabagarha mouza in the northeast of the cluster outside the coal bearing area. Mining would be undertaken in fire affected areas and measures adopted for dealing with fire as per approved Jharia Action Plan.
- xvi. The Public Hearing for Cluster-IX was held on 12.03.2012 at Jealgora, Dhanbad.
- xvii. Forest Clearance is not involved. Funds allocated for EMP is Rs 2.50/Tof coal in case of UG mine and Rs 5.50/Tof coal in case of OC mine. A provision of Rs 5/Tof coal has been made for CSR.
- xyiii. Capital costs of EMP measures would be Rs 868.00 lakhs.
- xix. Company has adopted "Corporate Environmental Policy" which has been approved by its Board of Directors on 21.04.2012. The Board approved the Updated Cost of the PR with a capital investment of Rs. 299.16 Crores and forwarded the same to CIL for further consideration and approval. Total additional Capital cost required for the existing mines is Rs.268.01 crs.
- xx. It is planned to take up an additional 937.84 ha under plantation with 2344700 nos of plants. The Action Plan has also been prepared for Ecological Restoration OB dumps and voids. It was informed that the BCCL has formulated its Corporate Environment Policy.
- xxi. all most all the collieries/ mines of BCCL are taken over from the erstwhile private owners. So the mines do not have structured mining plans. The mining operations are being continued as amalgamated collieries in Cluster-IX. NT/ST Expansion OCP, Project report has been prepared by CMPDI and has also been approved by BCCL Board. The draft mine closure plans for all the collieries of the Cluster-IX have also been prepared by CMPDI and shall be submitted to MOEF on finalization and approval by the MOC.
- xxii. Fire control measures are being done by BCCL in this Cluster eg. Excavation of fire material and filling with cohesive soil, filling of opencast high wall, shafts, inclines and other subsided areas, Isolation by trenching and backfilling with soil, Construction of grout barrier and isolation against rail, road and jores, Surface sealing and blanketing, Blind flushing with sand / fly ash / grout mixture, Cooling by water curtain / infiltration pond, Cooling, quenching and removal, Seam sealing, tunnel plug and underground stopping.
- xxiii. BCCL had already requested NRSA, Hyderabad for conducting Thermal Imaging Survey for monitoring of underground fires. Most of the fires in Jharia Coalfield are confined up to the combined seam ranging a depth of about 100 meters. A large project namely NT-ST Expansion OCP has been formulated mainly for digging out

EC\_Cluster IX\_BCCL



fire in Cluster-IX upto the lowest depth. This will ensure the total control of fire in Cluster-IX and spreading of fire to surrounding areas.

3. The entire Jharia Action Plan, which consists of all fire dousing projects /plans had been surveyed by DGMS, which has been designated as the monitoring and scrutinizing agency by Hon'ble Supreme Court of India under the WP (PIL) 387/1997 i.e. Haradhan Roy Vs UOI.

4. This is a violation case. As per the Office Memorandum dated 12.12.2012, issued by the Ministry of Environment and Forests, with regard to the consideration of proposals for ToR/Environment clearance/CRZ clearance involving violation of the Environment (Protection) Act, 1986/EIA notification, 2006/CRZ notification, 2011, the Environmental Clearance will be granted after the written commitment in the form of a formal resolution by the Board of Directors submitted to the MoEF to ensure that violations will not be repeated and the State Government concerned initiates credible action on the violation by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for taking legal action under section 15 of the Act for the period for which the violation has taken place and evidence provided to the MoEF of the action taken. In this case, the Board's resolution has been received. As regards credible action, Jharkhand State Pollution Control Board, has issued directions of closure of collieries of M/S Bharat Coking Coal Limited under section 31A & 33A of Air (Prevention and Control of Pollution) Act. 1981 & Water (Prevention and Control of Pollution) Act. 1974 respectively for operating without obtaining Environmental Clearance. M/s BCCL has filed a Writ Petition (No. 4944/11) challenging the Board's directions of closure. The Jharkhand High Court has passed interim order on 25.08.2011 that "Till then, status quo, as on today, shall be maintained by the parties" and passed order on 18.01.2012 that "Until further orders, the interim order dated 25.08.2011 shall continue". In the light of interim orders of the Jharkhand High Court, the State Pollution Control Board is seeking legal opinion for initiating legal action against the collieries of BCCL in the Court of Law in terms of the OM of the MoEF. The State Government has been asked to expedite taking legal opinion and taking action under intimation to the MoEF.

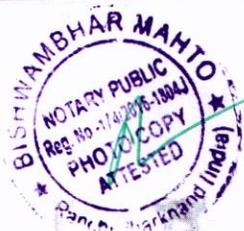
5. The proposal was considered in the Expert Appraisal Committee (EAC) (Thermal & Coal Mining) and recommended in its 61<sup>st</sup> meeting held on 19-20 November, 2012 and 69<sup>th</sup> meeting held on 25<sup>th</sup> March, 2013 for granting Environmental Clearance. The Ministry of Environment & Forests has examined the application in accordance with the EIA Notification 2006 and under the provisions thereof, hereby accords environmental clearance for the above-mentioned cluster IX is 6.548 MTPA (Normative) and 8.512 MTPA (Peak) in total lease area of 1942.12 ha. located in Jharia Coalfields, dist. Dhanbad, Jharkhand under the provisions of the Environmental Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the terms and conditions, in addition to the general conditions, as mentioned below:

**A. Specific Conditions:**

- i. The maximum production shall not exceed beyond that for which environmental clearance has been granted for the mine of cluster IX as below:

EXISTING SCENARIO OF MINES IN CLUSTER-IX						
Sl. No.	Name of the Mine	Status	Normative Produc. Capacity (MTY)	Peak Produc. Capacity (MTY)	Lease Hold Area (Ha.)	Life (Years)

EC\_Cluster IX\_BCCL



1	Lodna Under ground	In operation	0.115	0.150	391.64	30
2	North Tisra Under ground	In operation	0.150	0.195	246.24	5
3	Bagdigi Under ground	In operation	0.110	0.143	61.00	30
4	Joyrampur Under ground	In operation	0.153	0.199	98.04	30
5	Bararee Under ground	In operation	0.170	0.221	475.00	30
6	Jealgora Under ground	Closed for production	nil	nil	138.00	-
7	Jeenagora OCP	In operation	0.700	0.910	276.05	05
8	NT/ST OCP	In operation	1.65	2.145	256.15	5
	<b>TOTAL</b>		<b>3.048</b>	<b>3.963</b>	<b>1942.12</b>	

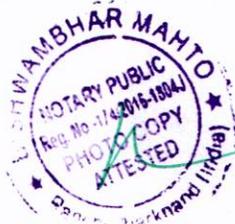
PROPOSED SCENARIO OF MINES IN CLUSTER-IX (FROM 2016)						
Sl. No.	Name of the Mine	Status	Normative Produc. Capacity (MTY)	Peak Produc.Capacity (MTY)	Lease Hold Area (Ha.)	Life (Years)
1	Lodna Under ground	In operation	0.115	0.150	391.64	30
2	Bagdigi Under ground	In operation	0.110	0.143	61.0	30
3	Joyrampur Under ground	In operation	0.153	0.199	89.04	30
4	Bararee Under ground	In operation	0.170	0.221	475.0	30
5.	Jealgora Under ground (Closed for operation, Mine not closed)		nil	nil	138.00 Will be closed after fire dealing	-
6.	NT/ST Expansion OCP	Proposed	6.0	7.8	755.15	30
	<b>TOTAL</b>		<b>6.548</b>	<b>8.512</b>	<b>1942.12</b>	

- ii. Action should be taken to segregate and isolate the fire areas eg. trench cutting for isolation of fire. Area-wise Action taken report for extinguishing the fire should be provided.
- iii. 'Mission Mode Programme' for extinguishing fire is required wherein scientists and other experts be involved. Any international agency may also be contacted for their expertise in extinguishing the fire in such big area.

EC\_Cluster IX\_BCCL



- iv. The recommendations of Indira Gandhi Centre of Atomic Research, Kalpakam should be followed dealing with fire in coal mine in Jharia coalfield.
- v. Transportation Plan should be submitted to the MoEF.
- vi. The finalized Mine Closure Plan of Cluster -IX should be submitted to MoEF. The void should be in 30 ha area with 30mt depth.
- vii. The road transpiration of coal during phase-I should be by mechanically covered trucks. The road used for coal transportation should be developed with avenue plantation on both sides.
- viii. The company must give priority to capacity building both within the company and to the local youth, who are motivated to carry out the work in future.
- ix. The details of transportation, CSR, R&R and implementation of environmental action plan for each of the 17 clusters should be brought out in a booklet form.
- x. A study should be initiated to analyse extent of reduction in pollution load every year by reducing road transport.
- xi. The expertise available internationally should be utilised for control of fire in Jharia Coalfields and for their reclamation and to further minimise time for fire and subsidence control.
- xii. The abandoned pits and voids should be backfilled with OB and reclaimed with plantation and or may be used for pisciculture.
- xiii. BCCL may consider setting up a separate management structure for implementing environment policy and socio-economic issues and the capacity building required in this regard.
- xiv. The locations of monitoring stations in the Jharia Coalfields should be finalised in consultation with the Jharkhand State Pollution Control Board.
- xv. The smoke/dust emission vary from source to source (fuelwood, coal, flyash from TPPs, silica from natural dust, etc) and a Source Apportionment Study should be got carried out for the entire Jharia Coalfields.
- xvi. Mineralogical composition study should be undertaken on the composition of the suspended particulate matter (PM<sub>10</sub> and PM<sub>2.5</sub>) in Jharia Coalfields and also quantified. These studies would help ascertain source and extent of the air pollution, based on which appropriate mitigative measures could be taken.
- xvii. The proponent shall prepare time -series maps of the Jharia Coalfields through NRSA to monitor and prevent fire problems in the Jharia Coalfields by Isothermal mapping /imaging and monitoring temperatures of the coal seams (whether they are close to spontaneous ignition temperatures) and based on which, areas with potential fire problems shall be identified.
- xviii. Measures to prevent ingress of air (Ventilation) in such areas, to prevent restart fresh/spread fires in other areas including in mines of cluster VIII shall be undertaken.
- xix. Underground mining should be taken up after completion of reclamation of Opencast mine area after 15 years.
- xx. No mining shall be undertaken where underground fires continue. Measure shall be taken to prevent/ check such fire including in old OB dump areas where the fire could start due to presence of coal /shale with sufficient carbon content.
- xxi. The rejects of washeries in Cluster -VII should be send to FBC based plant.
- xxii. There shall be no external OB dumps. At the end of the mining there shall be no void and the entire mined out area shall be re-vegetated. Areas where opencast mining was carried out and completed shall be reclaimed immediately thereafter.



- xxiii. A detailed calendar plan of production with plan for OB dumping and backfilling (for OC mines) and reclamation and final mine closure plan for each mine of cluster-VII shall be drawn up and implemented.
- xxiv. The void shall be converted into a water reservoir of a maximum depth of 15-20 m and shall be gently sloped and the upper benches of the reservoir shall be stabilised with plantation and the periphery of the reservoir fenced. The abandoned pits and voids should be backfilled with OB and biologically reclaimed with plantation and or may be used for pisciculture
- xxv. Mining shall be carried out as per statuette from the streams/nalas flowing within the lease and maintaining a safe distance from the Nalas flowing along the lease boundary. A safety barrier of a minimum 60m width shall be maintained along the nalas/water bodies. The small water bodies in OC shall be protected to the extent feasible and the embankment proposed along water body shall be strengthened with stone pitching.
- xxvi. Active OB dumps near water bodies and rivers should be rehandled for backfilling abandoned mine voids. However, those which have been biologically reclaimed need not be disturbed.
- xxvii. Thick green belt shall be developed along undisturbed areas, mine boundary and in mine reclamation. During post mining stage, a total of 937.84 ha area would be reclaimed. The total additional area under plantation would be 367.95 ha (189.95 ha abandoned quarry area, 178 ha active quarry area, 104.34 OB dump outside quarry area, 36.49 ha service building /mine infrastructure area /coal dump etc, 165.88 ha green belt around OCP, 263.22 ha barren area), by planting 2344700 plants at a total cost Rs 10830.45 lakhs.
- xxviii. The road should be provided with avenue plantation on both side as trees act as sink of carbon and other pollutant.
- xxix. Specific mitigative measures identified for the Jharia Coalfields in the Environmental Action Plan prepared for Dhanbad as a critically polluted are and relevant for Cluster VII shall be implemented.
- xxx. The locations of monitoring stations in the Jharia Coalfields should be finalized in consultation with the Jharkhand State Pollution Control Board. The Committee stated that smoke/dust emission vary from source to source (fuel wood, coal, flyash from TPPs, silica from natural dust, etc) and a Source Apportionment Study should be got carried out for the entire Jharia Coalfields. Mineralogical composition study should be undertaken on the composition of the suspended particulate matter (PM10 and PM2.5) in Jharia Coalfields and also quantified. These studies would help ascertain source and extent of the air pollution, based on which appropriate mitigative measures could be taken.
- xxxi. No groundwater shall be used for the mining activities. Additional water required, if any, shall be met from mine water or by recycling/reuse of the water from the existing activities and from rainwater harvesting measures. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry to dewatering of mine.
- xxxii. Regular monitoring of groundwater level and quality of the study area shall be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality including Arsenic and Fluoride during the month of May. Data thus collected shall be submitted to the Ministry of Environment & Forest and to the Central Pollution Control Board/SPCB quarterly within one month of monitoring. Rainwater harvesting measures shall be undertaken in case monitoring of water table indicates a declining trend.
- xxxiii. Mine discharge water shall be treated to meet standards prescribed standards before discharge into natural water courses/agriculture. The quality of the water discharged shall



EC\_Cluster IX\_BCCL



- xxxiv. be monitored at the outlet points and proper records maintained thereof and uploaded regularly on the company website. ETP shall also be provided for workshop, and CHP, if any. Effluents shall be treated to confirm to prescribed standards in case discharge into the natural water course
- xxxv. Regular monitoring of subsidence movement on the surface over and around the working area and impact on natural drainage pattern, water bodies, vegetation, structure, roads, and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate effective corrective measures shall be taken to avoid loss of life and material. Cracks shall be effectively plugged with ballast and clayey soil/suitable material.
- xxxvi. Sufficient coal pillars shall be left unextracted around the air shaft (within the subsidence influence area) to protect from any damage from subsidence, if any.
- xxxvii. High root density tree species shall be selected and planted over areas likely to be affected by subsidence.
- xxxviii. Depression due to subsidence resulting in water accumulating within the low lying areas shall be filled up or drained out by cutting drains.
- xxxix. Solid barriers shall be left below the roads falling within the blocks to avoid any damage to the roads.
- xl. No depillaring operation shall be carried out below the township/colony.
- xli. The Transportation Plan for conveyor-cum-rail for Cluster-VIII should be dovetailed with Jharia Action Plan. Road transportation of coal during Phase-I should be by mechanically covered trucks, which should be introduced at the earliest. The Plan for conveyor-cum-rail for Cluster-VII should be dovetailed with Jharia Action Plan. The road transpiration of coal during phase-I should be by mechanically covered trucks.
- xlii. A study should be initiated to analyze extent of reduction in pollution load every year by reducing road transport.
- xliii. R&R of 12246 nos of PAF's involved. They should be rehabilitated at cost of shifting to safe areas at the cost of Rs 126092.027 Lakhs as per the approved Jharia Action Plan.
- xliv. A detailed CSR Action Plan shall be prepared for Cluster IX croup of mines. Specific activities shall be identified for CSR the budget of Rs. 142.55 Lakhs per year@ Rs 5/T of coal as recurring expenditure. The 391.28 ha of area within Cluster IX ML existing as waste land and not being acquired shall be put to productive use under CSR and developed with fruit bearing and other useful species for the local communities. In addition to afforesting 1942.12 ha of are at the post-mining stage, the waste land /barren land within Cluster IX ML shall be rehabilitated/reclaimed as forest/agricultural land under CSR Plan in consultation with local communities. Third party evaluation shall be got carried out regularly for the proper implementation of activities undertaken in the project area under CSR. Issue raised in the Public Hearing shall also be integrated with activities being taken up under CSR. The details of CSR undertaken along with budgetary provisions for the village-wise various activities and expenditure thereon shall be uploaded on the company website every year. The company must give priority to capacity building both within the company and to the local youth, who are motivated to carry out the work in future.
- xlv. For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.
- xlvi. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests five year before mine closure for approval. Habitat Restoration Plan of the mine area shall be carried out using a mix of native species found

  
EC\_Cluster IX\_BCCL



- in the original ecosystem, which were conserved in-situ and ex-situ in an identified area within the lease for reintroduction in the mine during mine reclamation and at the post mining stage for habitat restoration.
- xlvi. A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company for implementing environment policy and socio-economic issues and the capacity building required in this regard. .
- xlvi. Implementation of final mine closure plan for Cluster VIII, subject to obtaining prior approval of the DGMS in regard to mine safety issues
- xlvi. Corporate Environment Responsibility:
  - a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
  - b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/deviation/violation of the environmental or forest norms/conditions.
  - c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
  - d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

**B. General Conditions:**

- (i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- (ii) No change in the calendar plan of production for quantum of mineral coal shall be made.
- (iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> monitoring. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc carried out at least once in six months.
- (iv) Data on ambient air quality (PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub>) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognised under the EPA rules, 1986 shall be furnished as part of compliance report.
- (v) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vi) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May 1993 and 31<sup>st</sup> December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- (vii) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.
- (viii) Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis

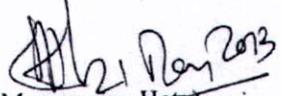
EC\_Cluster IX\_BCCL



- equipment in consultation with the State Pollution Control Board and data got analysed through a laboratory recognised under EPA Rules, 1986.
- (ix) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
  - (x) Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.
  - (xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
  - (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhubaneswar.
  - (xiii) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>.
  - (xiv) A copy of the environmental clearance letter shall be marked to concern Panchayat/ZilaParishad, Municipal corporation or Urban local body and local NGO, if any, from whom any suggestion /representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.
  - (xv) A copy of the environmental clearance letter shall be shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Sector and Collector's Office/Tehsildar's Office for 30 days.
  - (xvi) The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.
  - (xvii) The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the Ministry, respective Zonal Office s of CPCB and the SPCB.
  - (xviii) The Regional Office of this Ministry located at Bhubaneswar shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
  - (xix) The Environmental statement for each financial year ending 31 March in For -V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules,1986,as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF by E-mail



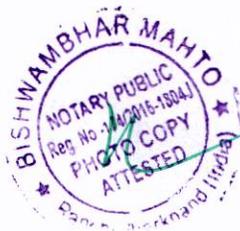
6. The Ministry or any other Competent Authority may stipulate any further condition(s) for environmental protection.
7. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.
8. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.
9. The Environmental Clearance is subject to the outcome of the Writ Petition filed by M/S Bharat Coking Coal Limited (BCCL) in response to the closure orders issued by the Jharkhand State Pollution Control Board which is pending in the Jharkhand High Court.

  
 (Dr. Manoranjan Hota)  
 Director

**Copy to:**

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarapur, Bhubaneswar - 751023.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, dist. Dhanbad Government of Jharkhand.
8. Monitoring File    9.    Guard File    10.    Record File

  
 (Dr. Manoranjan Hota)  
 Director





# झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची  
दूरभाष : 2400852, 2400851, फ़ैक्स : 0651- 2400850

Annexure-II

1084

पत्रांक-

B-140

राँची, दिनांक:- 03/2/18

प्रेषक,

संजय कुमार सुमन,  
सदस्य सचिव।

सेवा में,

महाप्रबंधक, पर्यावरण,  
मेसर्स भारत कोकिंग कोल लि0,  
कोयला भवन, कोयला नगर,  
धनबाद।

विषय:- माननीय राष्ट्रीय हरित प्राधिकार, पूर्वी बेंच, कोलकाता द्वारा Original case No-01/2018/EZ Palwal Jithender Reddy Vrs Union of India & Ors में दिनांक 08.01.2018 को पारित आदेश के संबंध में।

महाशय,

उपर्युक्त विषयक प्रसंग में सूचित करना है कि माननीय राष्ट्रीय हरित प्राधिकार, पूर्वी बेंच, कोलकाता द्वारा Original case No-01/2018/EZ Palwal Jithender Reddy Vrs Union of India & Ors में दिनांक 08.01.2018 को पारित आदेश की प्रति संलग्न करते हुए अनुरोध है कि लोदना क्षेत्र के अन्तर्गत जयरामपुर कोलियरी से कोयले का उत्खनन खुली खदान विधि से करने के लिए आवश्यक पर्यावरणीय स्वीकृति एवं अन्य दस्तावेज उपलब्ध कराने का कष्ट करें।

इसे सर्वोच्च प्राथमिकता देंगे।

अनु0:-यथो0।

विश्वासभाजन

ह0/-

(संजय कुमार सुमन)  
सदस्य सचिव।

ज्ञापांक:- B-140

राँची, दिनांक:- 03/2/18

प्रतिलिपि:- क्षेत्रीय पदाधिकारी, धनबाद को सूचनार्थ एवं निदेशित किया जाता है कि दिनांक 03.02.2018 तक उपर्युक्त कोलियरी का अद्यतन निरीक्षण प्रतिवेदन के साथ निर्गत पर्यावरणीय स्वीकृति/स्थापना/संचालन सहमति की प्रति उपलब्ध करावें।

(संजय कुमार सुमन)  
सदस्य सचिव।





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
Jharkhand State Pollution Control Board,  
HIG-I, Housing Colony, Dhanbad-826001

Ph: 0326-2204933

A-III

56 1085

पत्रांक : 172

दिनांक : 07/02/2018

प्रेषक,

क्षेत्रीय पदाधिकारी,  
धनबाद।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण,  
राँची।

विषय :

माननीय राष्ट्रीय हरित प्राधिकार, पूर्वी बेंच, कोलकाला द्वारा Original Case No.-01/2018/EZ Palwal Jithender Reddy Vrs Union of India & Ors में दिनांक 08.01.2018 को पारित आदेश के संबंध में।

प्रसंग :

मुख्यालय, राँची पत्रांक बी0-140, दिनांक 03.02.2018

महाषय,

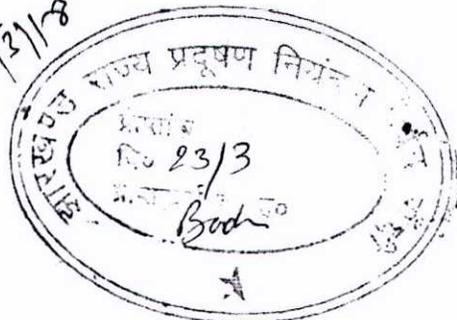
उपरोक्त विषयक प्रसंगाधीन पत्र के आलोक में मेसर्स जयरामपुर कोलियरी, लोदना एरिया, बी0सी0सी0एल0, पो0- खास जीनागोरा, जिला धनबाद का स्थल निरीक्षण प्रतिवेदन की प्रति सभी अनुलग्नक के साथ आवश्यक कार्रवाई हेतु संलग्न कर भेजी जा रही है।

अनु0-यथो0।

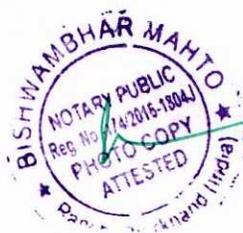
विश्वासभाजन,

*(Handwritten Signature)*  
23/18  
(क्षेत्रीय पदाधिकारी)  
धनबाद।

*Shri Sivanthara*  
*Sanyal*  
23/3/18



1458  
26/3/18



मेसर्स जयरामपुर कोलियरी, लोदना एरिया, बी0सी0सी0एल0, पो0- खास जीनागोरा, जिला धनबाद का पर्षद झापांक बी0-140, दिनांक 03.02.2018 के आलोक में स्थल निरीक्षण प्रतिवेदन।

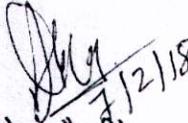
उपरोक्त इकाई का निरीक्षण अधोहस्ताक्षरी द्वारा कार्यालय के कनी0पर्या0अभि0 अरुण कुमार चौधरी के साथ दिनांक 06.02.2018 को इकाई प्रतिनिधि श्री सत्येन्द्र सिंह, परियोजना पदाधिकारी की उपस्थिति में किया गया।

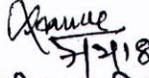
निरीक्षण के क्रम में यह पाया गया कि इकाई में कोयले का उत्खनन खुली खदान विधि से नहीं किया जा रहा है। पूर्व में इकाई को भूमिगत खदान से कोयले का उत्खनन कार्य हेतु पर्यावरणीय स्वीकृति एवं संचालन सहमति आदेश प्राप्त है (छायाप्रति संलग्न)। उपस्थित इकाई प्रतिनिधि ने सूचित किया कि वर्तमान में भूमिगत खदान बन्द पड़ी है।

परन्तु निरीक्षण के क्रम में जयरामपुर कोलियरी जाने के रास्ते में लोदना एरिया के अन्तर्गत के कुछ हिस्से में खुली खदान विधि से ओ0बी0 हटाया हुआ एवं खनन कार्य किया हुआ पाया गया। इससे यह प्रतीत होता है कि इकाई के द्वारा Environmental Clearance का Violation किया गया है।

Environmental Clearance के Violation के संबंध में इकाई से कारण पृच्छा की जा सकती है।

अनु0-यथो0।

  
(ए0के0 चौधरी)  
क0प0अ0, धनबाद।

  
(क्षेत्रीय पदाधिकारी)  
धनबाद।



Annexure - IV

54 (1087)



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400852/2400851/2400850(Fax), Web site : www.jspcb.org

पत्रांक D.....42

राँची, दिनांक:- 22-02-18.

प्रेषक,

दिलीप कुमार,  
सहायक पर्यावरण अभियन्ता

सेवा में,

क्षेत्रीय पदाधिकारी,  
क्षेत्रीय कार्यालय,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
धनबाद।

विषय:- सर्वश्री जय रामपूर कोलियरी, धनबाद का निरीक्षण प्रतिवेदन के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि सर्वश्री जय रामपूर कोलियरी, धनबाद में ओपेन कास्ट विधि से खनन कार्य किया जा रहा है या नहीं की जानकारी की आवश्यकता है।

अतः अनुरोध है कि इकाई का शीघ्र निरीक्षण कर यह बताएँ कि कोलियरी में ओपेन कास्ट विधि से खनन कार्य किया जा रहा है या नहीं।

विश्वासभाजन्

दिलीप कुमार

22.2.18

(दिलीप कुमार)

सहायक पर्यावरण अभियन्ता

A





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
Jharkhand State Pollution Control Board  
HIG-I, Housing Colony, Dhanbad-826001

Ph: 0326-2204933

A-V

57 1088

पत्रांक : 2578

दिनांक : 26/02/18

प्रेषक,

क्षेत्रीय पदाधिकारी,  
क्षेत्रीय कार्यालय,  
धनबाद।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
नगर प्रशासन भवन, धुर्वा  
राँची।

विषय : सर्वश्री जयरामपुर कोलियरी, धनबाद का निरीक्षण के संबंध में।

प्रसंग: पर्वद, मुख्यालय पत्रांक डी0-42, दिनांक 22.02.2018

महाशय,

उपर्युक्त प्रासंगिक पत्र के संदर्भ में सर्वश्री जयरामपुर कोलियरी, लोदना क्षेत्र, धनबाद का निरीक्षण दिनांक 24.02.2018 द्वारा अधोहस्ताक्षरी द्वारा श्री के0एन0 सिंह, ए0एम0एस0 तथा श्री एन0डी0 गोस्वामी, एस0ओ0 की उपस्थिति में किया गया। निरीक्षण के क्रम में पाया गया कि इकाई जो भूमिगत खदान है, में उत्पादन पूर्णतः बन्द है तथा चानक नं0 3, 4, 5 तथा 6 को प्रबंधन द्वारा सील कर दिया गया है। इकाई प्रतिनिधि ने सूचित किया कि इकाई अक्टूबर 2016 से पूर्णतः बन्द है। इस माइंस को MoEF&CC के पत्रांक सं0-J-11015/307/2010-IA.II(M), दिनांक 21.05.2013 द्वारा 98.04 हेक्टेयर क्षेत्र के लिए पर्यावरणीय स्वीकृति प्राप्त हैं। जिसके उत्तर में लोदना कोलियरी तथा एन0टी0/एस0टी0 कोलियरी, दक्षिण में पारबाद मौजा अन्तर्गत पहाड़ीगोड़ा आदि बस्ति, पूरब में जीनागोड़ा कोलियरी एवं पश्चिम में बागडिगी कोलियरी तथा बरारी कोलियरी है। अतएव सर्वश्री जयरामपुर कोलियरी, भूमिगत खदान में खुली खदान विधि से उत्खनन कार्य नहीं किया जा रहा है।

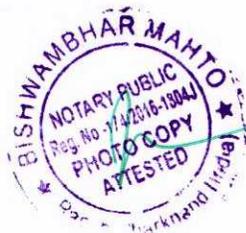
सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

विश्वासभाजन,

26/02/18

(क्षेत्रीय पदाधिकारी)

धनबाद।



No.J-11015/307/2010-IA-II (M)  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,  
Jorbagh Road, N Delhi-3  
Dated: 1<sup>st</sup> March, 2018

A-VI 151  
12/3/18  
1089

To, ✓  
The General Manager (E&F)  
M/s Bharat Coking Coal Ltd,  
Koyala Bhawan,  
District **Dhanbad** (Jharkhand)  
Email: [envbccl@gmail.com](mailto:envbccl@gmail.com)

**Sub: Cluster IX Coal Mining Project (Group of 6 Mixed Mines) of total capacity 8.512 MTPA (peak) of M/s Bharat Coking Coal Limited located in Jharia Coal field, District Dhanbad (Jharkhand) - Amendment in EC - reg.**

Sir,  
This has reference to your letter No. BCCL/GM (Lodhna Area) /F-EC/318 dated 14.11.2017 along with online proposal No.IA/JH/CMIN/8452/2010, and subsequent letters dated 19.12.2018, 22.12.2018, 06.01.2018, 07.01.2018 and 11.01.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in environmental clearance granted vide letter No.J-11015/307/2010-IA.II (M) dated 21<sup>st</sup> May, 2013 in favour of M/s Bharat Coking Coal Limited for the Cluster IX Coal Mining project (Group of 6 Mixed Mines) of total capacity of 8.512 MTPA in a total ML area of 1942.12 ha of located in Jharia Coal field District Dhanbad (Jharkhand), due to restructuring of individual mines of the cluster.

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 24<sup>th</sup> meeting held on 11<sup>th</sup> January, 2018. During the meeting the project proponent informed about the proposed amendment in the above said Environmental clearance due to restructuring of individual mines of the cluster, with the total production capacity of 8.512 MTPA and the total mining lease area remaining same, with the details as under:-

As per existing EC							Modification sought					
S. No.	Mine	Status	Normative Capacity (MTPA)	Peak Capacity (MTPA)	Lease Hold Area (Ha)	Life (years)	Sl No	Name of the Mine	Production Capacity (MTPA)		Lease Hold Area (Ha)	Life (Yr)
									normative	peak		
1	Lodna UG	In operation	0.115	0.150	391.64	30	1	Amalgamated Joyrampur Colliery (OC)	2.512	3.25	1186.97	25
2	Bagdigi UG	In operation	0.110	0.143	61.0	30						
3	Joyrampur UG	In operation	0.153	0.199	89.04	30						
4	Bararee UG	In operation	0.170	0.221	475.0	30						
5	JealgoraUG		Nil	nil	138.0(wil)	-						

*Signature*  
12/3/18

NOTARY PUBLIC  
WAMBHAR MAHTO  
No. 174/2016-180A  
ATTESTED  
Jharkhand

1090

	(closed for operation, mine not closed)				to be closed after fire dealing)							
6	NT/ST Expan. OCP	Proposed	6.0	7.8	755.15	30	2	NT-ST expansion OCP (in operation)	6.0	7.8	755.15	26
	total		6.548	8.512	1942.12*					8.512**	1942.12	

\*Inclusive of 14.24 ha of North Tisra UG & 18.05 ha of Jeenagora OCP. \*\*Peak of Cluster will remain same, as peak of individual will be achieved in different years.

The EAC was also informed that the Mining Plan after the proposed restructuring of individual mines was duly revised and approved by the Board of M/s BCCL on 9<sup>th</sup> December, 2017.

4. The EAC has recommended the amendments in the environmental clearance dated 21<sup>st</sup> May, 2013 due to restructuring of individual mines within the cluster, as proposed by the project proponent, on the above lines.

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments in the environmental clearance dated 21<sup>st</sup> May, 2013 for **Cluster IX Coal Mining Project (Group of 6 Mixed Mines) of total capacity 8.512 MTPA** of M/s Bharat Coking Coal Limited in combined ML area of 1942.12 ha located in Jharia Coal field, District Dhanbad (Jharkhand), as proposed by the project proponent and mentioned in para 3 above, with the total production capacity of 8.512 MTPA and the total mine lease area of 1942.12 ha remaining the same.

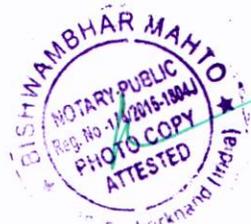
6. All other terms and conditions stipulated in the said environmental clearance dated 21<sup>st</sup> May, 2013 shall remain unchanged.

*SKS*  
11/3/2018  
**(S K Srivastava)**  
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Govt. of Jharkhand, Secretariat, Ranchi
3. The APCCF, Ministry of Environment Forest and Climate Change, Regional Office (EZ), A-31, Chandrashekarapur, Bhubaneswar - 751023 (Odisha)
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi (Jharkhand)
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 2
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, N Delhi
7. The District Collector, Dhanbad, Government of Jharkhand
8. Monitoring File 9. Guard File 10. Record File 11. Notice Board

*SKS*  
11/3/2018  
**(S K Srivastava)**  
Scientist E





## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Dated : 2018-05-25

Ref No.: JSPCB/HO/RNC/CTE-2255604/2018/569

### Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 2255604 / dated : 09/04/2018 of Amalgamated Joyrampur Colliery, Satendra Singh for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

#### 2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by MoEF, Govt. of India vide Ref. No. J-11015/307/2010-IA-II(M) dated 21.05.2013 and its amendment issued by MoEF, Govt. of India vide Ref. No. J-11015/307/2010-IA-II(M) dated 01.03.2018 [Amalgamated Joyrampur Colliery OC; Area - 1186.97 Ha (Inclusive of 14.24 Ha of North Tisra UG & 18.05 Ha of Jeenagora OCO)];

(b) The contents of the previous CTO of (i) Lodna UG Ref. No. JSPCB/HO/RNC/CTO-548318/2017/1541 dated 06.11.2017; (ii) Bagdigi UG Ref. No. JSPCB/HO/RNC/CTO-372078/2017/1540 dated 06.11.2017; (iii) Joyrampur UG Ref. No. JSPCB/HO/RNC/CTO-126887/2017/1556 dated 07.11.2017 with Jealgora UG closed for production due to underground fire;

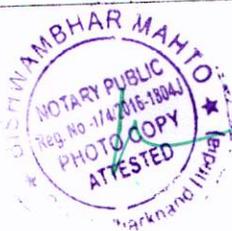
(c) The content of checklist dated 14.04.2018 issued vide Ref. No. 517 dated 17.04.2018 of RO, Dhanbad;

(d) The content of sale deed of Bhulan Barare No. 4112 dated 05.10.37, 4116 dated 05.10.37, 8559/8560/8561 dated 19.12.47, 8601/8602/8603 dated 22.12.47, (ii) Sale deed of Jealgora No. 49893 dated 10.06.40, 2273 dated 22.03.41, 3495 dated 15.03.63, 4388 dated 14.06.40, 4390 dated 10.06.40 (iii) Sale deed of Joyrampur No. 7042 dated 02.05.62, 2582 dated 29.06.17, 8101 dated 27.07.56, 8210 dated 17.08.54 (iv) Sale deed of Madhuban No. 3316 dated 2.7.27, 3324 dated 22.4.44, 6476 dated 28.11.39, 6476 dated 28.11.39, (iv) Sale deed of Nunudi NO. 14601 dated 7.9.59, 1253 dated 2.4.37, (v) Sale deed of Parbad deed no. 1574 dated 10.03.1947;

(e) The content of Order sheet in the Court of Additional Deputy Commissioner, Dhanbad;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BAGDIGI,JOYRAMPUR,PHADYAD, P S -DHANBAD, District-DHANBAD as follows:

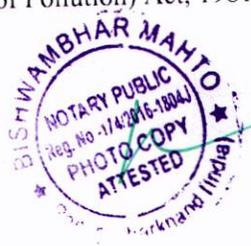
Project	Site-Area	Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area		



Before Expansion	As per EC	1186.97 Ha (as mentioned in E.C.)	2303.49 Lacs	Coal from OCP - 2.512 MTPA	Six months from date of issue
------------------	-----------	-----------------------------------	--------------	----------------------------	-------------------------------

**(A) General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.



**(B) Specific Conditions:**

- (1) That, the occupier shall install systems for online monitoring of ambient air quality and continuous mine water discharge quality with connectivity to Jharkhand State Pollution Control Board and CPCB servers within six months.
- (2) That, the occupier shall establish well equipped environmental laboratory with facilities to monitor at least all regulatory parameters.
- (3) That, the occupier shall install facilities to dispose of carbonaceous hazardous and non-hazardous solid wastes for co-processing in high temperature kilns/ furnaces and shall dispose of non-carbonaceous hazardous wastes to TSDF and shall use non-carbonaceous non-hazardous solid wastes or mine overburden as a substitute of live soil or as a land fill.
- (4) That, the occupier shall make arrangement of transportation of ROM to the railway siding or coal washery by pneumatic conveyer fully covered all along its way.
- (5) That, the occupier shall ensure the transportation of the ROM & OB through fully mechanically covered transport vehicles and in case of contractual transportation an agreement shall be made with the transporters mentioning contract of transport of materials shall be terminated with immediate effect if any vehicle at any point of time during the transportation of materials be found uncovered.
- (6) That, the occupier shall shift/keep OB dump(s) to grey land and at least 100 mtr away from river / stream/ water body.
- (7) That, the occupier shall construct toe wall and garland drain around OB dump(s) with pucca sumps having pumping back arrangement of settled run off to prevent carryover of soil and dirt with runoff into nearby water body/ stream.
- (8) That, the occupier shall make separate arrangement for proper storage of live soil obtained during removal of OB from the mine and reclaim decoaled area with mine OB.
- (9) That, the occupier shall comply all the conditions of Environmental Clearance issued by Ministry of Environment and Forest, Govt. of India, New Delhi .

- 4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
- 5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
- 6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**

**The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**



1094

This is issued with the approval of the competent authority

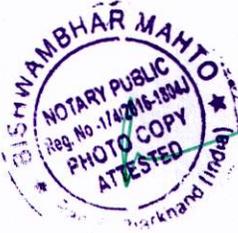
RAJEEV  
LOCHAN  
BAKSHI  
Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2018.05.25  
19:39:09 +05'30'  
(Rajeev Lochan Bakshi)  
Member Secretary

Dated : 2018-05-25

Memo No. : JSPCB/HO/RNC/CTE-  
2255604/2018/569

**Copy to :** Sri Satendra Singh M/s Amalgamated Joyrampur Colliery, JOYRAMPUR COLLIERY, 828115,  
/Director of Industry, Government of Jharkhand, Ranchi/ Deputy Commissioner, Dhanbad/ Director of  
Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Government of Jharkhand, Ranchi/  
D.F.O., Dhanbad / DMO, Dhanbad / R O, JSPC Board, Dhanbad/ for information & necessary action.

RAJEEV  
LOCHAN  
BAKSHI  
Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2018.05.25  
19:39:23 +05'30'  
(Rajeev Lochan Bakshi)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

Amesure - VIII

1095

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-2285613/2018/1232

Dated : 2018-07-20

## Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2018-05-28 of Amalgamated Joyrampur Colliery, Occupier Name :Satendra Singh for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

### 2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by MoEF, Govt. of India vide Ref. No. J11015/307/2010-IA-II(M) dated 21.05.2013 and its amendment issued by MoEF, Govt. of India vide Ref. No. J-11015/307/2010-IA-II(M) dated 01.03.2018 [Amalgamated Joyrampur Colliery OC; Area - 1186.97 Ha (Inclusive of 14.24 Ha of North Tisra UG & 18.05 Ha of Jeenagora OCO)];

(b) The content of Consent-to-Establish (CTE) Ref. No. JSPCB/HO/RNC/CTE-2255604/2018/569 dated 25.05.2018.

(c) The content of (i) The Gazette of India dated 08.12.2000 regarding the coal India (Regulation of transfers and validation) Act, 2000, (ii) letter dated 22.09.2015 of the General Manager (Legal) of M/s. BCCL regarding opinion of Sri Kaushik Chandra, Additional Solicitor General for India with his letter, On the issue of renewal of mining leases, deemed to have been granted a fresh lease for a period of 30 years from the date of commencement of the said Act, i.e. Dec, 8, 2000. (iii) Land details of Jealgora Project, Lodna Colliery and Joyrampur Colliery, (iv) Capital Investment detail which total project cost as on 31.03.2017 is Rs. 2303.49 Lacs.

(d) The content of inspection report vide Ref. No. 717 dated 07.06.2018 of R.O. Dhanbad

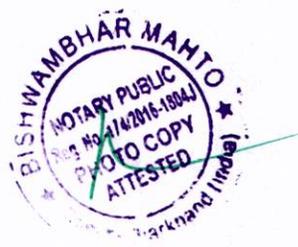
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BAGDIGI,JOYRAMPUR,PHADYAD , P S -DHANBAD , District -DHANBAD , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
In Expansion	As per EC.	1186.97 Ha (as mentioned in E.C.)	2303.49 Lacs	Coal from OCP - 2.512 MTPA	Date of issue to 30.06.2019

(A) General Conditions :

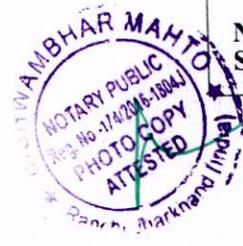


(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/ L
4	Oil & Grease	10 mg/ L

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

**(B) Specific Conditions:**

- (1) That, the occupier shall reclaim the mined out area as per guideline prescribed by CPCB.
  - (2) That, the occupier shall do tree plantation in Godhur area, Installed the On line Ambient Air Monitoring Station connectivity to JSPC Board server, construct the Toe-Wall and garland drain around the OB Dump and submit the water Cess within two months.
  - (3) That, the occupier shall do sprinkling of water regularly on haul roads, transport roads and dusty areas.
  - (4) That, the occupier shall store OB dump properly and construct toe wall and garland drain and shall construct siltation pond.
  - (5) That, the occupier shall not do mining activities beyond 31.12.2020 unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
  - (6) That, the occupier shall comply the conditions of environmental clearance issued by MoEF&CC, New Delhi.
  - (7) That, the occupier shall comply the conditions of EC and CTO properly.
  - (8) That, the occupier shall submit applications for renewal of consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e.30.06.2019 with requisite fee and documents showing compliance of all of the above conditions.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.



That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.

1100

- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJEEV LOCHAN BAKSHI  
Digitally signed by RAJEEV LOCHAN BAKSHI  
Date: 2018.07.20 18:43:24 +05'30'  
**(Rajeev Lochan Bakshi)**  
(Member Secretary)

Dated : 2018-07-20

Memo No. : JSPCB/HO/RNC/CTO-2285613/2018/1232

**Copy to:** Sri Satendra Singh M/s Amalgamated Joyrampur Colliery, JOYRAMPUR COLLIERY, 828115 /Director of Industry, Government of Jharkhand, Ranchi/ Deputy Commissioner, Dhanbad/ Director of Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Government of Jharkhand, Ranchi/ D.F.O., Dhanbad / DMO, Dhanbad / R O, JSPC Board, Dhanbad for information & ensuring compliance of the above.

RAJEEV LOCHAN BAKSHI  
Digitally signed by RAJEEV LOCHAN BAKSHI  
Date: 2018.07.20 18:43:36 +05'30'  
**(Rajeev Lochan Bakshi)**  
(Member Secretary)





# JHARKHAND STATE POLLUTION CONTROL BOARD

Annexure - X

1101

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-4867127/2019/1421

Dated : 2019-07-15

## Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-03-05 of Amalgamated Joyrampur Colliery, Occupier Name :Manikant Pandey for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

### 2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by MoEF, Govt. of India vide Ref. No. J-11015/307/2010-IA-II(M) dated 21.05.2013 and its amendment issued by MoEF, Govt. of India vide Ref. No. J-11015/307/2010-IA-II(M) dated 01.03.2018 [Amalgamated Joyrampur Colliery OC; Area - 1186.97 Ha (Inclusive of 14.24 Ha of North Tisra UG & 18.05 Ha of Jeenagora OCO)];

(b) The content of Consent-to-Establish (CTE) Ref. No. JSPCB/HO/RNC/CTE-2255604/2018/569 dated 25.05.2018.

(c) The content of coy of CTO issued vide Ref. No. Ref No. JSPCB/HO/RNC/CTO-2285613/2018/1232 Dated : 2018-07-20 for Coal from OCP - 2.512 MTPA valid up to 30.06.2019

(d) The content of regarding mining lease – Unit has uploaded certificate issued by Dy. Manager vide Ref. No. 239 dated 07.12.2017 mentioning that the mining lease has been expired in the year 2002 & 2003, but in the interest of Coal mines the said lease has been extended to further 30 years under MMDR Act, 1957 (mentioned in the letter issued by Ministry of Coal and Mines) and has uploaded copy of legal opinion dated 19.08.2015 of Sri Kaushik Chanda, Additional General Solicitor for India in the matter related. The crux of the opinion is "BCCL by virtue of the Section 4 of the Coal India(Regulation of Transfer and Validation) Act 2000 read with Section 3(2) of the said Act shall be deemed to have been granted a fresh lease for a period of 30 years from the date of commencement of the said Act i.e. December 8, 2000"

(e) The content of inspection report vide Ref. No.420 dated 13.03.2019 of R.O. JSPCB, Dhanbad.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BAGDIGI,JOYRAMPUR,PHADYAD , P S -DHANBAD , District -DHANBAD , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
In Expansion	As per EC	1186.97 Ha (as mentioned in E.C.)	2303.49 Lacs	Coal from OCP - 2.512 MTPA	Date of issue to 30.06.2022

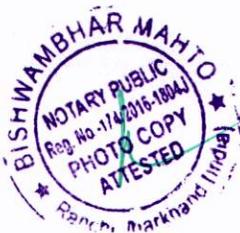


(A) **Specific Conditions:**

- (1) That, the occupier shall reclaim the mined out area as per guideline prescribed by CPCB.
- (2) That, the occupier shall do tree plantation in Godhur area, Installed the On line Ambient Air Monitoring Station connectivity to JSPC Board server, construct the Toe-Wall and garland drain around the OB Dump and submit the photographs within a month.
- (3) That, the occupier shall do sprinkling of water regularly on haul roads, transport roads and dusty areas.
- (4) That, the occupier shall store OB dump properly and construct toe wall and garland drain and shall construct siltation pond.
- (5) That, the occupier shall not do mining activities beyond 30.06.2022 unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
- (6) That, the occupier shall comply the conditions of environmental clearance issued by MoEF&CC, New Delhi.
- (7) That, the occupier shall install online certified PM10 analyzer with onsite display and connectivity to JSPCB server
- (8) That, the occupier shall comply the conditions of EC and CTO properly.
- (9) That, the occupier shall submit applications for renewal of consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e.30.06.2022 with requisite fee and documents showing compliance of all of the above conditions.

(B) **General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or Kilns.
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of soil or Mineral

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required period.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
  - (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
  - (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
  - (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
  5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
  6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
  7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJEEV LOCHAN BAKSHI  
 Digitally signed by RAJEEV LOCHAN BAKSHI  
 Date: 2019.07.15 13:38:43 +05'30'  
**(Rajeev Lochan Bakshi)**  
 Member Secretary

Dated : 2019-07-15

Memo No. : JSPCB/HO/RNC/CTO-4867127/2019/1421

**Copy to:** Project Officer of M/s Amalgamated Joyrampur Colliery, JOYRAMPUR COLLIERY, 828115 /Director of Industry, Government of Jharkhand, Ranchi/ Deputy Commissioner, Dhanbad/ Director of Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Government of Jharkhand, Ranchi/ D.F.O., Dhanbad / DMO, Dhanbad / R O, JSPC Board, Dhanbad for information & ensuring compliance of the above.

RAJEEV LOCHAN BAKSHI  
 Digitally signed by RAJEEV LOCHAN BAKSHI  
 Date: 2019.07.15 13:39:13 +05'30'  
**(Rajeev Lochan Bakshi)**  
 Member Secretary

